

of Investigations, has made an observation to the effect that the richer class of accused have been successfully delaying the trial of criminal cases against them by resorting to writ petitions in High Courts under article 226 of the Constitution;

(b) if so, what is Government's reaction thereto;

(c) what is the number of cases filed by the CBI which are being delayed because of the pendency of writ petitions; and

(d) what steps Government have taken to remedy the situation and with what results?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA): (a) to (d) Some observations in this regard are contained in the Annual Report of the Central Bureau of Investigation for the year 1975.

As on 1-5-1976, progress of 14 cases of CBI pending trial in courts, was held up on account of writ petitions filed by the accused under Article 226 of the Constitution.

The position is kept under watch, and such measures, legislative administrative and others, as are considered necessary to meet the situation from time to time, continue to be taken.

Shifting of headquarters of Gun and Shell Factory, Cossipore

*226. SHRI HARSH DEO MALAVIYA:
SHRI ROSHAN LAL: SHRI
HIMMAT SINH: DR. V. B.
SINGH: SHRI SARDAR AMJAD
ALI:

* Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the headquarters of the Gun and Shell Factory, Cossipore, Calcutta, are proposed to be shifted; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI V. N. GADGIL): (a) No, Sir.

(b) Does ^{not} arise.

Loss sustained due to fraud by Bharat Coking Coal Ltd.

*227. SHRI OMPRAKASH TYAGI: Will the Minister of ENERGY be pleased to state:

(a) what is the extent of loss suffered by the Bharat Coking Coal Ltd. (BCCL) a subsidiary of the Coal India Ltd. as a result of cases of fraud during the last three years;

(b) whether any departmental inquiry has been held to fix responsibility; and

(c) if the answer to part (b) above be in the negative, what are the reasons therefor?

THE MINISTER OF ENERGY (SHRI K. C. PANT): (a) The Bharat Coking Coal Limited has suffered a loss of Rs. 3.44 lakhs on account of fraudulent re-circulation of bank drafts.

(b) The Bharat Coking Coal Limited have instituted departmental proceedings against four of their employees for alleged involvement in the fraudulent deals.

(c) Does not arise.

Import and manufacture of arms by Pakistan and China

*228. SHRI M. KADERSHAH: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware-of the heavy import and manufacture of arms by Pakistan and China; and

(b) if so, what is Government's reaction in this regard?